

problem by deploying Central Armed Police Forces (CAPFs) on the request of State Governments.

(c) and (d) The Central Government has received Resolutions adopted by Legislative Assemblies of certain States such as Rajasthan. State Government of Kerala has also filed an Original Suit in the Honourable Supreme Court under Article 131 of the Constitution of India. The Government is in discussion with the States having concerns in regard to the preparation of National Population Register (NPR) and implementation of Citizenship Amendment Act (CAA).

Citizenship to foreign nationals in India

383. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that India has granted citizenship to several foreign nationals since independence;

(b) if so, the details thereof;

(c) whether any religion-wise breakup of these people who were granted citizenship has been made, if so, the details thereof;

(d) the year-wise number of people granted citizenship of India during last five years, till date; and

(e) how many people from Pakistan, Bangladesh and Afghanistan were granted Indian citizenship during the period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) Yes Sir.

The citizenship to foreigners is granted by registration under section 5, by naturalization under section 6 or by incorporation of territory under section 7 of the Citizenship Act, 1955.

(c) No, Sir.

(d) Data is given in Statement (*See below*).

(e) The details are as under:

Pakistan	-	2668
Bangladesh	-	148 + 14864* = 15012
Afghanistan	-	665

* After signing of Indo-Bangladesh Land Boundary Agreement, 2015, 53 enclaves of Bangladesh were included in Indian Territory. Under Section 7 of The Citizenship Act, 1955, 14864 Bangladeshi nationals were granted Indian Citizenship.

Statement

Year-wise (2015-2019) details of persons granted Indian Citizenship

Year	Number of persons granted Citizenship
2019	987
2018	628
2017	817
2016	1106
2015	606 + 14864*
TOTAL	19008

* 2015- After signing of Indo-Bangladesh Land Boundary Agreement, 2015, 53 enclaves of Bangladesh were included in Indian Territory. Under Section 7 of The Citizenship Act, 1955, 14864 Bangladeshi nationals were granted Indian Citizenship.

Crimes against women and girl children

†384. DR. KIRODI LAL MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that number of crimes/cases of harassment/gang rapes against women specially against girl children have risen in recent months;

(b) if so, the details thereof along with the State-wise total number of cases reported; and

(c) the measures taken by Government for the protection and safety of women in view of the increasing number of above mentioned cases in the country?

†Original notice of the question was received in Hindi.